## In the National Company Law Tribunal, Jaipur

### IA No.38/JPR/2018 IB-601(ND)/2018

### UNDER SECTION 14 OF IBC, 2016 UNDER SECTION 19(2) OF IBC, 2016 UNDER SECTION 60 (5)(C) OF IBC, 2016

In the matter of:

Pankaj Mahajan (RP)

...... Applicant/Petitioners

VS.

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M/s Emgee Cables and Communications Ltd. ......Respondent

#### Order delivered on 26.10.2018

# Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) For Respondent(s)

Anubha Singh, Adv.
Susshil Daga, Adv.
Sanya Joshi, Adv.

#### <u>ORDER</u>

Learned counsel for the RP is present and it is represented that in compliance with the directions dated 25.10.2018, proof of service of notice of the application has been furnished by Diary No. 558/2018 for the records of this Tribunal. It is seen that R-2 and R-4 has been represented on 25.10.2018. In relation to R-1 & R-5 they are represented by Mr. Susshil Daga Advocate. Learned counsel for the respondent R-1 and R-5 represents that R-1 was only an independent director of the company of the Corporate Debtor in view of the powers of the Board having been suspended be is not acting in the said capacity R-5 it is represented is only an erstwhile employee. Further it is also represented on behalf of respondents R-1 and R-5 that R-1 and R-5 are willing to co-operate

with RP as hitherto they have not been approached for seeking any information as sought to be done by virtue of this application. R-2 who appeared on 25.10.2018 represented that he is willing to co-operate taking into consideration the details which are available with him. Similarly, representation was also made by R-4 before this Tribunal. In the circumstances let R-1, R-2, R-4 and R-5 furnish the details and information which has been sought for in the application subject to the documents and particulars being available with them along with an affidavit in this regard. The respondents are directed to provide additional particulars as sought for by the resolution professional from time to time with a view to proved with CIRP of Corporate Debtor under the provisions of IBC of 2016. With the above directions, this application stands closed with a liberty being granted to the Learned RP to revive in case of non-adherence on the part of respondents to this order.

(R. Varadharajan) Member (Judicial)